

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

MA 65/94
And
DA 1474/93.

Dt. of Order: 31-1-94.

N.Ramachandra Rao

...Applicant

Vs.

1. The Director of Postal Services,
Hyderabad City Region, O/o the
CPMG. Hvd.
2. Sr. Supdt., of Post Offices,
Hyderabad South East Division,
Hyd.

...Respondents

Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri V.Bhimanna, Addl.CESE

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

....2.

Expt.

MA 65/94

And
OA 1474/93

(AS PER HON'BLE JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN)

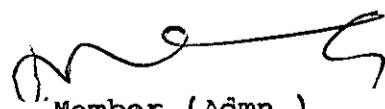
Judgement dated 31.1.94.

Heard Shri S. Ramakrishna Rao, learned counsel for the applicant and also Shri V. Bhimanna, learned counsel for the respondents.

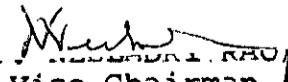
2. This OA was filed praying for suspension of the operation of the order dated 26.10.93 whereby recovery was ordered, pending disposal of the appeal before the Director of Postal services (Respondent 1). This MA is filed praying for withdrawal of this OA by alleging that the appeal before Respondent 1 was disposed of and hence this OA has become infructuous.

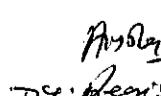
3. The appeal before Respondent 1 was disposed of. ^{However} The OA has become infructuous and on that basis it has to be dismissed and as such there is no need to file a separate MA for withdrawal of the OA. Accordingly, the MA also has to be dismissed. Of course, we want to make it clear that the dismissal of the OA the MA will not bar the applicant from challenging the order dated 26.10.93 as confirmed by the respondent 1.

4. In the result, the MA 65/94 is dismissed. The OA is also dismissed. No costs.


Member (Admn.)

(Open court dictation)


Vice-Chairman


D.Y. Regis

NS

M.A. 65/94
O.A. 1474/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. A. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. C. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: 31/1/1994.

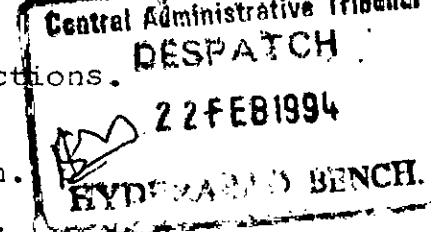
ORDER/JUDGMENT:

M.A./R.A./C.A. No. 65/94

O.A. No.

T.A. No.

in
1474/93



Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.